GOVERNMENT OF INDIA MINISTRY OF POWER LOK SABHA UNSTARRED QUESTION NO.1204 ANSWERED ON 09.02.2023

INDEPENDENT POWER PRODUCERS

1204. SHRI VELUSAMY P.:

Will the Minister of POWER be pleased to state:

(a) the details of the total amount due on the independent power producers by the State Governments and the amount due on Tamil Nadu Government;

(b) whether Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO), the power distributing state owned company has cleared the dues to Infrastructure Leasing & Finance Services (ILFS);

(c) if so, the amount recovered and the amount due on the independent power producers as on date;

(d) whether the Union Government would provide power to Tamil Nadu at concessional rate since the State is facing severe power shortage as of today;

- (e) if so, the details thereof and if not, the reasons therefor;
- (f) the steps taken/proposed to be taken for implementing One Nation One Grid; and
- (g) the expected date of bringing one grid for the entire nation?

ANSWER

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a): As per data provided by the power distribution companies and data available on the PRAAPTI Portal, total dues of power distribution companies (DISCOMs) towards Independent Power Producers (IPPs) as on 31.01.2023 are given below:

SI. No.	Particular	Total IPP Dues of all DISCOMs (in Rs. Crore)	Total IPP Dues of TANGEDCO (in Rs. Crore)
1.	Balance Legacy Dues* (after payment of 6 EMIs)	14,953.40	6,595.23
2.	Current Dues (before default trigger date** and excluding disputed amount)	7,619.78	987.31

*Legacy Dues: As per Electricity (Late Payment Surcharge and Related Matters) Rules, 2022, dues prior to 3rd June, 2022

** Default trigger date: As per the rules, in case of non-payment of current dues, one month after the due date of payment or two and half months after the presentation of bill by the generating company, electricity trading licensee or the transmission licensee, as the case may be, whichever is later. (b) & (c) : As per data provided by Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and data available on the PRAAPTI Portal, total dues to Infrastructure Leasing & Finance Services (IL&FS) as on 31.01.2023 are given below:

SI. No.	TANGEDCO dues to IL&FS Tamil Nadu Power Company Ltd	Amount (in Rs. Crore)
1.	Balance Legacy Dues (after payment of 6 EMIs)	1,815.82
2.	Current Dues (before default trigger date and excluding Disputed Amount)	199.95

(d) & (e): As per Section 62 of the Electricity Act, 2003, the Appropriate Electricity Regulatory Commission determines the electricity tariff for supply of electricity by a Generating company to a distribution licensee, transmission of electricity, wheeling of electricity and retail sale of electricity. Section 61 of the Electricity Act, 2003 and the tariff policy provide the guiding principles and the terms and conditions for determination of tariff by the Appropriate Commission.

(f) & (g) : Initially, to start the integration of regional grids leading to formation of a National Grid, the regional grids were interconnected through HVDC links for controlled power flow. The first Inter-Regional AC link (220 kV) was established between Eastern Region (ER)-North Eastern Region (NER) in 1992. The large scale grid integration started in 2003 with establishment of 400 kV Rourkela-Raipur Double circuit (D/c) line, interconnecting Eastern Region-Western Region. The synchronous National Grid was established in 2013 after commissioning of 765 kV Solapur- Raichur lines, interconnecting Western Region(WR)-Southern Region (SR), fulfilling "One Nation-One Grid-One Frequency". In January 2019, the 220kV Srinagar-Leh Transmission System was commissioned which connected the remote Leh region to the Nation Grid.
